

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

13(ND)/2016

COARM:s

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.06.2019**

**NAME OF THE COMPANY: Sh. Rajeev Behl V/s. M/s. S. S. Con-Build Pvt.
Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 397-398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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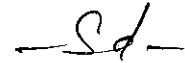
Present: Mr. Rohan Jaitley, Mr. Saakaar Sardana &
Ms. Bhumika Kapoor Advocates for R-1
Mr. D. Kishore Kumar, Advocate for R-2

ORDER

Though pressed for, it is being made abundantly clear that we are not inclined to pass any order restraining the business of the company. Any transfer of the units made by the respondent company would be the subject to the final outcome of the petition and shall be at the risk and cost of the erring party, if so adjudicated. List this case for arguments on 14th June, 2019



(V.K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)

(Ginni)